

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1468/JP/2018
निर्धारण वर्ष / Assessment Year :2009-10

M/s Shreekant Oils Pvt. Ltd., G-63-65, Jetpura Industrial Area, Chomu Road, Jaipur.	बनाम Vs.	D.C.I.T., Circle-7, Jaipur.
स्थायी लेखा सं./जीआईआर सं./ PAN/GIR No.: AADCS 1220 Q		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by: Shri Manish Agarwal (CA)
राजस्व की ओर से / Revenue by: Smt. Runi Pal (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 28/05/2021
उदघोषणा की तारीख / Date of Pronouncement : 04/06/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the Id.
CIT(A)-1, Jodhpur dated 17/10/2018 for the A.Y. 2009-10.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.
3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention made in the said application reads as under:

"Kindly refer to the captioned appeal fixed for hearing before the Hon'ble Bench on 28/05/2021.

In the matter, it is submitted that Form 3 is issued by the CIT in response to application in Form 1 & 2 under Vivad Se Vishwas Scheme by the assessee, copy of Form 3 enclosed. It is therefore, humbly requested to please allow the appellant to withdraw the present appeal.

Inconvenience caused is extremely regretted.

*From the office of
O.P. Agrawal
C.A."*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 04th June, 2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur
दिनांक / Dated:- 04/06/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- M/s Shreekant Oils Pvt. Ltd., Jaipur.
2. प्रत्यर्थी / The Respondent- The D.C.I.T., Circle-7, Jaipur.
4. आयकर आयुक्त(अपील) / The CIT(A)

5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर/DR, ITAT, Jaipur
6. गार्ड फाईल/ Guard File (ITA No. 1468/JP/2018)

आदेशानुसार/ By order,

सहायक पंजीकार/Asst. Registrar